

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

OA NO.3811/2018

NEW DELHI THIS THE 8TH DAY OF OCTOBER, 2018

**HON'BLE MR. K.N. SHRIVASTAVA, MEMBER (A)
HON'BLE MR. S. N. TERDAL, MEMBER (J)**

Sumit Mathur,
S/o Sh. Satya Veer,
Aged 28 yrs. Occu: Applicant for
PRT Teacher, Group-B
R/o AT 502, Village Majri,
V.P.O: Karala, Delhi-110081.Applicant

(By advocate: Mr. Shekhar Gehlot)

VERSUS

1. The Secretary,
Delhi Subordinate Services
Selection Board,
Govt. of NCT of Delhi,
F-18, Institutional Area,
Kadkadooma, Delhi-92.
2. Government of N.C.T. of Delhi,
Through Chief Secretary,
Delhi Secretariat, I.P Estate,
Delhi-110002.Respondents

(By advocate: Mr. G.D. Chawla for Ms. Harvinder Oberoi)

ORDER (Oral)

By Shri K.N. Shrivastava, Member (A):

Pursuant to Annexure-2 Advertisement No.04/17 of Delhi Subordinate Services Selection Board (DSSSB)-Respondent-1 dated 20.12.2017, inviting applications for various posts, including the post of Assistant Teacher (Primary) (Post Code-89/17), the applicant

applied for the said post. It is stated that the written examination for the said post, in different batches, has already started from 6th of this month and it will end on 28th of November, 2018.

2. The grievance of the applicant is that he is not able to download his admit card from the DSSSB website. The applicant has placed on record a print-out of Online Application Registration System (OARS) at Annexure-1, which, in regard to status of application, indicates "Application pending due to Fee Deposit". The contention of the applicant is that he has placed on record a print out of his pass book of State Bank of India, Pooth Khurd Branch, Delhi, wherein it is indicated a sum of Rs.105.90 has been debited from his account on 31.01.2018 and credited to the DSSSB account. His contention, therefore, is that the status of application, indicated in the OARS, is defective.

3. Through the medium of this OA, the applicant has sought a direction to the respondent No.1 (DSSSB) to remove the objection over his application and further a direction to provide him admit card.

4. Heard Shri Shekhar Gehlot, learned counsel for the applicant.

5. Issue notice to the respondents. Shri G.D. Chawla, appearing as proxy counsel for Ms. Harvinder Oberoid, learned counsel for respondents, appears and accepts notice on behalf of the respondents.

6. Considering the nature of controversy involved and also taking cognizance of the Annexure-3, we dispose of the OA with a direction to the respondent No.1 (DSSSB) to issue admit card to the applicant within a period of one week from the date of receipt of a copy of this order.

7. Order **dasti**.

(S.N. TERDAL)
MEMBER (J)

(K.N. SHRIVASTAVA)
MEMBER (A)

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